

## ACT No. III OF 1910.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.  
*(Received the assent of the Governor General on the 18th  
 February 1910.)*

### An Act further to amend the Indian Penal Code.

WHEREAS it is expedient further to amend the Indian Penal Code; It is hereby enacted as follows:— XLV of 1860.

Short title.

1. This Act may be called the Indian Penal Code Amendment Act, 1910.

Substitution of new section for section 75, Indian Penal Code.

2. For section 75 of the Indian Penal Code the following shall be substituted, namely:—

“75. Whoever, having been convicted,—

(a) by a Court in British India, of an offence punishable under Chapter XII or Chapter XVII of this Code with imprisonment of either description for a term of three years or upwards, or

(b) by a Court or tribunal in the territories of any Native Prince or State in India acting under the general or special authority of the Governor General in Council or of any Local Government, of an offence which would, if committed in British India, have been punishable under those Chapters of this Code with like imprisonment for the like term,

shall be guilty of any offence punishable under either of those Chapters with like imprisonment for the like term, shall be subject for every such subsequent offence to transportation for life, or to imprisonment of either description for a term which may extend to ten years.”